

REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Seventh Lok Sabha

Third Report



**LOK SABHA SECRETARIAT
NEW DELHI**

1980

Presented on 2-7-1980

Adopted on 4-7-1980

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Seventh Lok Sabha)

THIRD REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Third Report.

2. The Committee met on 30 June 1980 for—

I. Further examination of the Constitution (Amendment) Bill, 1980 (*Omission of article 331, etc.*) by Shri Bapusaheb Parulekar under rule 294(1)(a) of the Rules of Procedure.

II. Examination of the following Constitution (Amendment) Bills under Rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1980 (*Amendment of Eighth Schedule*) by Prof. Narain Chand Parashar.
- (2) The Constitution (Amendment) Bill, 1980 (*Amendment of article 366, etc.*) by Prof. Narain Chand Parashar.
- (3) The Constitution (Amendment) Bill, 1980 (*Amendment of article 155*) by Prof. Madhu Dandavate.
- (4) The Constitution (Amendment) Bill, 1980 (*Substitution of article 341*) by Shri Ram Vilas Paswan.

III. Classification and allocation of time for discussion of Bills (*Vide Appendix*) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

IV. Allocation of time under Rule 294 (1)(e) of the Rules of Procedure to the Resolutions at items Nos. 2, 3 and 4 set down in the List of Business for Friday, 4 July 1980.

Further examination of the Constitution (Amendment) Bill, 1980 (Omission of article 331, etc.) by Shri Bapusaheb Parulekar.

3. The member-in-charge of the Bill was invited to attend the sitting to present before the Committee his views on his Bill. Shri Bapusaheb Parulekar attended the sitting.

4. The Bill seeks to omit articles 331 and 333 and to amend article 334 of the Constitution with a view to do away with the special provisions regarding representation of the Anglo-Indian community by nomination in the House of the People and the Legislative Assemblies of the States.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

[P.T.O.]

Examination of Constitution (Amendment) Bills

5. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

(1) The Constitution (Amendment) Bill, 1980 (*Amendment of Eighth Schedule*) by Prof. Narain Chand Parashar.

The Bill seeks to amend the Constitution with a view to include "Pahari" language in the Eighth Schedule.

After considering all aspect of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1980 (*Amendment of article 336,etc.*) by Prof. Narain Chand Parashar.

The Bill seeks to amend the Constitution with a view to provide that the President shall by order provide for the special responsibility of the Union Government for the establishment of special development cells for hill areas in the concerned Union Ministries/Departments and for the allocation of adequate funds for developmental expenditure over these areas.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 1980 (*Amendment of article 155*) by Prof. Madhu Dandavate.

The Bill seeks to amend article 155 of the Constitution with a view to provide that the appointment of Governors shall be subject to ratification by Parliament.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

(4) The Constitution (Amendment) Bill, 1980 (*Substitution of article 341*) by Shri Ram Vilas Paswan.

The Bill seeks to amend the Constitution with a view to provide that the castes, races or tribes which have been notified as Scheduled Castes in one State or Union territory shall be deemed to be Scheduled Castes for the whole of India for the purposes of the Constitution.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

6. The Committee then considered classification and allocation of time to Bills specified in *Appendix*.

7. After considering all aspects of the Bills, the Committee recommend that (i) the Dowry Prohibition (*Amendment*) Bill, 1980 (*Amendment of sections 2, 3, etc.*) by Shrimati Pramila Dandavate and (ii) the Small Farmers Assistance Bill, 1980 by Shri K. Lakkappa be placed in category 'A' and all the remaining Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the *Appendix*.

Allocation of time to Resolutions

8. The Committee recommend allocation of time to resolutions as follows:—

- (1) Resolution regarding serious situation in North-East India . 3 hrs.
- (2) Resolution regarding reforms in election system . 2 hrs.
- (3) Resolution regarding violence during Assembly polls. . 2 hrs.

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Recommendations

9. The Committee recommend that—

- (i) Sarvashri Bapusaheb Parulekar, Ram Vilas Paswan, Prof. Narain Chand Parashar and Prof. Madhu Dandavate be permitted to move for leave to introduce their Constitution (Amendment) Bills;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the *Appendix*, be agreed to by the House; and
- (iii) the allocation of time to resolutions, as shown in paragraph 8 above, be agreed to by the House.

NEW DELHI;
30 June, 1980
9 Asadha, 1902 (Saka).

G. LAKSHMANAN,
Chairman.

Committee on Private Members' Bills and Resolutions.

APPENDIX

S.No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	2	3	4	5
1.	The Freedom of Religion (Removal of Restrictions) Bill, 1980 by Shri Ram Jethmalani.	66 of 1980	B	2 hours
2.	The Boundary Commission Bill, 1980 by Shri Eduardo Faleiro.	73 of 1980	B	2 hours
3.	The Border Areas (Uttar Pradesh Hill Districts) Planning and Development Bill, 1980 by Shri Harish Chandra Singh Rawat.	84 of 1980	B	2 hours
4.	The Constitution (Amendment) Bill, 1980 (<i>Amendment of Preamble and article 1, etc.</i>) by Shri Chitta Basu.	78 of 1980	B	2 hours
5.	The Dowry Prohibition (Amendment) Bill, 1980 (<i>Amendment of sections 2, 3, etc.</i>) by Shrimati Pramila Dandavate.	90 of 1980	A	2 hours
6.	The Constitution (Amendment) Bill, 1980 (<i>insertion of new article 16A, etc.</i>) by Shri K. Lakkappa.	81 of 1980	B	2 hours
7.	The Small Farmers Assistance Bill, 1980 by Shri K. Lakkappa.	79 of 1980	A	2 hours
8.	The Caste System Abolition Bill, 1980 by Shri K. Lakkappa.	80 of 1980	B	2 hours
9.	The Constitution (Amendment) Bill, 1980 (<i>Amendment of articles 101 and 190</i>) by Shri K. Lakkappa.	82 of 1980	B	2 hours
10.	The Indian Fisheries (Amendment) Bill, 1980 (<i>Amendment of Sections 3,4, etc.</i>) by Dr. Vasant Kumar Pandit.	86 of 1980	B	2 hours
11.	The Indian Penal Code (Amendment) Bill, 1980 (<i>Amendment of section 53, etc.</i>) by Shri George Fernandes.	87 of 1980	B	2 hours